

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Misc. Application (ORS) No. 10107 of 2020

(On behalf of Applicant)

in

Service Tax Appeal No.10474 of 2018

(Arising out of OIA-VAD-EXCUS-002-APP-472-2017-18 dated 25/09/2017 passed
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
VADODARA-I)

Aluminium Fabricator

Dashlawadi, Lakadpitha Road,
Vadodara, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-I

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat- 390007

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri D Kanjani, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10561 /2020

DATE OF HEARING: 24.02.2020

DATE OF DECISION: 24.02.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. MA also disposed of.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Prachi